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Orissa Motor Vehicles Taxation (Second Amendment) Act, 1990

22 of 1990

[01 December 1990]

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AN ACT FURTHER TO AMEND THE ORISSA MOTOWEHICLES TAXATION ACT, 1975. BE it enacted by the Legislature of the State of Orissa in the Forty-first Year of the Republic of India as follows:-For the Bill, see Orissa Gazette, Extraordinary dated the 8th October 1990 (No. 1296)

1. Short Title :-

This Act may be called the Orissa Motor Vehicles Taxation (Second Amendment) Act, 1990.

2. Amendment Of Section 13:-

I n section 13 of the Orissa Motor Vehicles Taxation Act, 1975(Orissa Act 39 of 1975),-

- (i) in sub-section (1), for the word and figure "section 4", the words and figures "sections 4 and 4-A" and for the words "twice the quarterly tax", the words "twice the tax due" shall be substituted; and
- (ii) the Explanation appearing after sub-section (1-A) shall be deleted.